

(2020) 02 GUJ CK 0022
In the Gujarat High Court

Case No : R/Criminal Misc. Application No. 1640 Of 2020

Jentibhai Ranabhai Chuvana

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 17-02-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Gujarat Prohibition Act, 1949 — Section 65(A)(E), 98(2), 116(B)

Citation : (2020) 02 GUJ CK 0022

Hon'ble Judges : Vipul M. Pancholi, J

Bench : Single Bench

Advocate : LM Zhala, LB Dabhi

Final Decision : Allowed

Judgement

Vipul M. Pancholi, J

1. Rule. Learned APP Mr.Dabhi waives service of Rule on behalf of the respondent State.

2. The present application is filed under Section 439 of the Code of Criminal Procedure, 1973, for regular bail in connection with FIR being

C.R.No.III-97 of 2019 registered with Bamanbor Police Station, Surendranagar for offence under Sections 65(A)(E), 98(2) and 116(B) of the

Prohibition Act.

3. Learned Advocate appearing on behalf of the applicant submits that considering the nature of the offence, the applicant may be enlarged on regular bail by imposing suitable conditions.

4. Learned Additional Public Prosecutor appearing on behalf of the respondent-State has opposed grant of regular bail looking to the nature and

gravity of the offence.

5. Learned Advocates appearing on behalf of the respective parties do not press for further reasoned order.

6. Having heard the learned advocates for the parties and perusing the material placed on record and taking into consideration the facts of the case,

nature of allegations, gravity of offences, role attributed to the accused, without discussing the evidence in detail, this Court is of the opinion that this is

a fit case to exercise the discretion and enlarge the applicant on regular bail.

7. This Court has considered following aspects;

(a) the applicant is in jail since 4.12.2019;

(b) investigation is now over and chargesheet is filed during the pendency of this application; (c) the case is triable by Court of Magistrate; (d) it is

submitted that no antecedents are reported against the applicant; looking to the over all facts and circumstances of the present case, I am inclined to

consider the case of the applicant.

8. This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of Sanjay Chandra v. Central Bureau of

Investigation reported in [2012] 1 SCC 40.

9. Hence, the present application is allowed. The applicant is ordered to be released on regular bail in connection with FIR being C.R.No.III-97 of

2019 registered with Bamanbor Police Station, Surendranagar on executing a personal bond of Rs.10,000/-(Rupees Ten Thousand only) with one

surety of the like amount to the satisfaction of the trial Court and subject to the conditions that he shall;

[a] not take undue advantage of liberty or misuse liberty;

[b] not act in a manner injurious to the interest of the prosecution;

[c] surrender passport, if any, to the lower court within a week;

[d] not leave India without prior permission of the concerned trial court;

[e] mark presence before the concerned Police Station between 1st to 10th day of every English calendar month for a period of six months between

11:00 a.m. and 2:00 p.m.;

[f] furnish the present address of residence to the Investigating Officer and also to the Court at the time of execution of the bond and shall not change

the residence without prior permission of the concerned trial court;

10. The authorities will release the applicant only if he is not required in connection with any other offence for the time being. If breach of any of the above conditions is committed, the Sessions Judge concerned will be free to issue warrant or take appropriate action in the matter. Bail bond to be executed before the lower Court having jurisdiction to try the case. It will be open for the concerned Court to delete, modify and/or relax any of the above conditions, in accordance with law.

11. At the trial, the Trial Court shall not be influenced by the prima facie observations made by this Court in the present order.

12. Rule is made absolute to the aforesaid extent. Direct service is permitted.